

| | | | | | |
|-----------------|---------------------|-------------|-----------------------|---------------|----------------|
| Abuse | अपमानित करना-सतना | Furnish | प्रस्तुत करना | Rectification | सुधार-संशोधन |
| Abstract | संक्षेप, सार | Give Effect | प्रकार/कार्यवाही करना | Reference | संदर्भ |
| Academic | शैक्षणिक | Grant | अनुदान प्रदान करना | Rent | किराया, किरा |
| Accept | स्वीकार करना | Gratuity | भत्ता देना | Request | अर्ज |
| Accommodation | आवास | Grievance | समस्या | Reservation | आरक्षण |
| Accord Sanction | संज्ञा देना | Gross | शुद्ध | Residence | निवास |
| According to | के अनुसार | Guarantee | सकल, घोर, दृढ़ | Resolution | संशोधन, संशोधन |
| Account | लेखा, खाता | Hearing | सुनवाई, शरीर | Restricted | सीमित |
| Act | अधिनियम, कार्य करना | | | Retirement | सेवा निवृत्ति |

State Vs Anita
 FIR No. 227/2018
 Under Section 302 IPC
 PS Darya Ganj

18.06.2021

Proceedings conducted through Video Conferencing.

Present application has been filed on behalf of accused/applicant named above for grant of interim bail.

Present: Sh Anil, Ld. Addl. PP for State (through VC).
 IO is also present (through VC).
 Sh. Sandeep Gupta, Ld. LAC for accused/applicant (through VC).

Heard. Perused.

IO submits that as per SCRB and even NCRB no other case was registered against accused/applicant.

Ld. Addl. PP for State submits that nominal roll of accused/applicant be called from concerned Jail Supdt to verify the actual custody period of accused/applicant.

The concerned Jail Supdt is directed to file nominal roll of accused/applicant in court on 22.06.2021.

C. P. Singh

Deepak Dabas
 18/6/2021

(Deepak Dabas)
 ASJ/Special Judge, NDPS
 (Central) Tis Hazari Courts
 Delhi/18.06.2021

State Vs Faisal
FIR No. 356/2019
Under Section 302/34 IPC
PS Ssarai Rohilla

18.06.2021

Proceedings conducted through Video Conferencing.

**Present application has been filed on behalf of
accused/applicant named above for grant of interim bail.**

Present: Sh Anil, Ld. Addl. PP for State (through VC).
IO is also present (through VC).
Sh. Mohd. Saleem, Ld. Counsel for
accused/applicant (through VC).

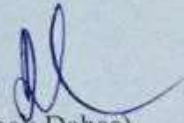
Heard. Perused.

Ld. Counsel for accused/applicant submits that
accused/applicant is not well and he is admitted in jail hospital.
It is further submitted that a report regarding medical condition
of accused/applicant be called from concerned Jail Supdt.

Request is allowed.

Report regarding medical condition of
accused/applicant be called from concerned Jail Supdt for
21.06.2021.

Copy sent


(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/18.06.2021

State Vs Deep Mohd. (Sharukh Khan)
FIR No. 02/2021
Under Section 20/29 NDPS Act
PS I.P.Estate

18.06.2021

Proceedings conducted through Video Conferencing.

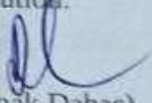
Present application has been filed on behalf of
accused/applicant named above for grant of regular bail.

Present: Sh Anil, Ld. Addl. PP for State (through VC).
IO is also present (through VC).
None for accused/applicant.

Heard. Perused.

None has appeared for accused/applicant since
morning.

Application in hand is hereby dismissed for non-
appearance as well as for non-prosecution.


(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/18.06.2021

State Vs Rahul S/o Vijay Sharma
FIR No. 32/2020
Under Section 302/201/34 IPC
PS Wazirabad

18.06.2021

Proceedings conducted through Video Conferencing.

Present application has been filed on behalf of accused/applicant named above for grant of interim bail.

Present: Sh Anil, Ld. Addl. PP for State (through VC).
IO/Insp. Gulshan Gupta is also present (through VC).
Ld. Counsel for accused/applicant (through VC).

Heard. Perused.

Ld. Counsel for accused/applicant submits that father of accused/applicant is not well and he is to be operated upon on 21.06.2021. Mother of accused/applicant is 85% disabled. The brother of accused/applicant had fallen from terrace of their house and had sustained fracture in his leg. There is nobody in the family of accused/applicant to take care of his father after his operation. Ld. Counsel further submits that accused/applicant is ready and willing to abide by any/all the conditions which this court may impose upon accused/applicant while releasing him from jail.

On the other hand, Ld. Addl. PP for State has strongly opposed the application in hand on the ground that allegations against accused/application are of very serious nature.

IO in his report has stated that medical papers of father of accused/applicant have been found to be genuine and father of accused/applicant is to be operated upon on 21.06.2021. IO has conceded that mother of accused/applicant is differently abled and brother of accused/applicant is having plaster on his

Delabdas
18/6/2021

leg.

Keeping in view the aforesaid facts and circumstances, accused/applicant is admitted to interim bail for a period of 15 days from the date of his release from jail on his furnishing personal bond in the sum of Rs. 25,000/- with two sureties in the like amount to the satisfaction of this court. Accused/applicant shall surrender before concerned Jail Supdt on expiry of period of interim bail.

Application in hand stands disposed of accordingly.

Copy of order be sent to concerned Jail Supdt as well as to Ld. Counsel for accused/applicant through e-mail/approved electronic mode.

Delabas
18/6/2021

(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/18.06.2021

State Vs Ranjit and Ors.
FIR No. 28/2021
Under Section 20 NDPS Act
PS NDRS

18.06.2021

Proceedings conducted through Video Conferencing.

Present: Sh Anil, Ld. Addl. PP for State (through VC).
IO/SI Sanjay Kumar is also present (through VC).

Heard. Perused.

Present application has been filed by IO/SI Sanjay
Kumar regarding proceedings under Section 52A(2) NDPS Act.

Same be put up- before Ld.
CMM/Central/THC/Delhi for 19.06.2021.



(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/18.06.2021

State Vs Ramesh Kashyap
FIR No. 243/2020
Under Section 307/34 IPC & 27 Arms Act
PS Timarpur
18.06.2021

Proceedings conducted through Video Conferencing.
Present application has been filed on behalf of
accused/applicant named above for grant of interim bail.

Present: Sh Anil, Ld. Addl. PP for State (through VC).
IO is also present (through VC).
Ld. Counsel for accused/applicant (through VC).

Heard. Perused.

Ld. Counsel for accused/applicant submits that
present application has been filed on behalf of accused/applicant
named above for grant of interim bail for a period of 90 days on
the basis of minutes of meeting of HPC dated 04.05.2021.

IO submits that accused/applicant was never
involved in any other case.

Keeping in view the aforesaid facts and
circumstances, the concerned Jail Supdt is directed to release
accused/applicant on interim bail for a period of 90 days from the
date of his release from jail on his furnishing personal bond in
the sum of Rs. 25,000/- to the satisfaction of concerned Jail
Supdt. Accused/applicant shall surrender before concerned Jail
Supdt on expiry of period of interim bail.

Application in hand stands disposed of accordingly.

Copy of order be sent to concerned Jail Supdt as
well as to Ld. Counsel for accused/applicant through e-
mail/approved electronic mode.

Delabas
18/6/2021
(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/18.06.2021

State Vs Kapil @ Kohli
FIR No. 32/2020
Under Section 302/201/34 IPC
PS Wazirabad

18.06.2021

Proceedings conducted through Video Conferencing.

**Present application has been filed on behalf of
accused/applicant named above for grant of interim bail.**

Present: Sh Anil, Ld. Addl. PP for State (through VC).
IO is also present (through VC).
Ld. Counsel for accused/applicant (through VC).

Heard. Perused.

Report regarding medical condition of
accused/applicant has been received from Jail.

At this stage, Ld. Counsel for accused/applicant
submits that she is not pressing the present application and the
same may be disposed of as not pressed.

Request is allowed.

Application in hand is hereby disposed of as not
pressed.



(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/18.06.2021

Dharambir Singh Vs State Govt of NCT of Delhi
CA No. 436/2018
CNR No. DLCT01-015776-2018

18.06.2021

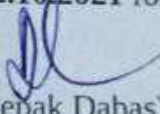
File/matter taken up today in compliance of Office Order No. 6/R/RG/DHC/2021 dated 14.05.2021 pertaining to pre-ponement of summer vacations and system of hearing of matters before Delhi District Courts w.e.f. 17.05.2021 upto 30.06.2021.

Proceedings conducted through Video Conferencing.

Present: Appellant in person (through VC).
Sh Anil, Ld. Addl. PP for State (through VC).

Heard.

Now, to come up on ~~12.10.2021~~ for purpose fixed.


(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/18.06.2021

| | | | |
|-----------|--------------|-------------|----------------|
| Gratuity | पेन्शन करवा | Rent | किराया, भाडा |
| Grievance | अपराध | Reservation | आरक्षण |
| Gross | सिवायत | Residence | निवास |
| | सकल प्रो. कल | Resolution | संकल्प, समाधान |

Bishan Chand Vs Vikas Sethia and Others
CR No. 523/2019
CNR No. DLCT01-011443-2019

18.06.2021

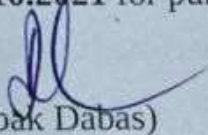
File/matter taken up today in compliance of Office Order No. 6/R/RG/DHC/2021 dated 14.05.2021 pertaining to pre-ponement of summer vacations and system of hearing of matters before Delhi District Courts w.e.f. 17.05.2021 upto 30.06.2021.

Proceedings conducted through Video Conferencing.

Present: None for petitioner.
None for respondent.

None has appeared for parties.

Now, to come up on **12.10.2021** for purpose fixed.


(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/18.06.2021

प्रशासनिक शब्दावली / Administrative terminology

| | | | | |
|--------------------|-------------|-------------|---------------|-----------------|
| अनुमोदित कर-संज्ञा | Farash | अनुमोदित कर | Rectification | पुनः परिशोधन |
| अनुमोदित कर | Give Effect | अनुमोदित कर | Reference | संशोधन |
| अनुमोदित कर | Grant | अनुमोदित कर | Rest | सिद्धांत, कानून |
| अनुमोदित कर | Gratuity | अनुमोदित कर | Request | अनुमोदित |
| अनुमोदित कर | Grievance | अनुमोदित कर | Reservation | आरक्षण |
| अनुमोदित कर | Give | अनुमोदित कर | Residence | निवास |
| | | | | अनुमोदित कर |

Pooja and Ors Vs State
CR No. 684/2019
CNR No. DLCT01-014615-2019

18.06.2021

File/matter taken up today in compliance of Office Order No. 6/R/RG/DHC/2021 dated 14.05.2021 pertaining to pre-ponement of summer vacations and system of hearing of matters before Delhi District Courts w.e.f. 17.05.2021 upto 30.06.2021.


Proceedings conducted through Video Conferencing.

Present: None for petitioners.
Sh Anil, Ld. Addl. PP for State (through VC).

Heard.

None has appeared for petitioners since morning.

Now, to come up on 12.10.2021 for purpose fixed.


(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/18.06.2021

State Vs Baljinder Singh @ Bittoo
FIR No. 317/2018
PS Subzi Mandi
CNR No. DLCT01-002917-2020

18.06.2021

File/matter taken up today in compliance of Office Order No. 6/R/RG/DHC/2021 dated 14.05.2021 pertaining to pre-ponement of summer vacations and system of hearing of matters before Delhi District Courts w.e.f. 17.05.2021 upto 30.06.2021.

Proceedings conducted through Video Conferencing.

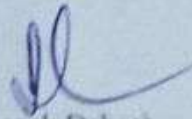
Present: Sh Anil, Ld. Addl. PP for State (through VC).

Accused is absent.

Heard.

Now, to come up on **11.10.2021** for purpose fixed

i.e. arguments on charge.



(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/18.06.2021

प्रशासनिक शब्दावली / Administrative terminology

| | | | | |
|---------------|-------------|------------------------|---------------|--------|
| प्रस्तुत करना | Furnish | संशुद्ध करना | Rectification | सुधार |
| प्रभाव | Give Effect | संदर्भ / संदर्भित करना | Reference | संदर्भ |
| अनुदान | Grant | मूल | Root | मूल |
| | | संशुद्ध करना | Rectification | सुधार |

State Vs Shiv Parkash @ Baddi
FIR No. 197/2019
PS Pahar Ganj
CNR No. DLCT01-003266-2020

18.06.2021

File/matter taken up today in compliance of Office Order No. 6/R/RG/DHC/2021 dated 14.05.2021 pertaining to pre-ponement of summer vacations and system of hearing of matters before Delhi District Courts w.e.f. 17.05.2021 upto 30.06.2021.

Proceedings conducted through Video Conferencing.

Present: Sh Anil, Ld. Addl. PP for State (through VC).

Accused is absent.

Heard.

Now, to come up on **11.10.2021** for purpose fixed i.e. arguments on charge.



(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/18.06.2021

State Vs Pappu Kumar and anr.
FIR No. 165/2016
PS Crime Branch (Central)
CNR No. DLCT01-002195-2017

18.06.2021

File/matter taken up today in compliance of Office Order No. 6/R/RG/DHC/2021 dated 14.05.2021 pertaining to pre-ponement of summer vacations and system of hearing of matters before Delhi District Courts w.e.f. 17.05.2021 upto 30.06.2021.

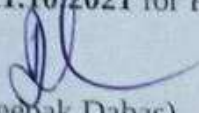
Proceedings conducted through Video Conferencing.

Present: Sh Anil, Ld. Addl. PP for State (through VC).

Both accused persons are absent.

Heard.

Now, to come up on **11.10.2021** for PE.


(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/18.06.2021

State Vs Himanshu
FIR No. 588/2016
PS Burari
CNR No. DLCT01-003888-2017

18.06.2021

File/matter taken up today in compliance of Office Order No. 6/R/RG/DHC/2021 dated 14.05.2021 pertaining to pre-ponement of summer vacations and system of hearing of matters before Delhi District Courts w.e.f. 17.05.2021 upto 30.06.2021.

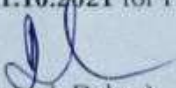
Proceedings conducted through Video Conferencing.

Present: Sh Anil, Ld. Addl. PP for State (through VC).

Accused is absent.

Heard.

Now, to come up on **11.10.2021** for PE.


(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/18.06.2021

State Vs Rajiv Kumar and anr.
FIR No. 674/2015
PS Pahar Ganj
CNR No. DLCT01-006893-2017

18.06.2021


File/matter taken up today in compliance of Office Order No. 6/R/RG/DHC/2021 dated 14.05.2021 pertaining to pre-ponement of summer vacations and system of hearing of matters before Delhi District Courts w.e.f. 17.05.2021 upto 30.06.2021.

Proceedings conducted through Video Conferencing.

Present: Sh Anil, Ld. Addl. PP for State (through VC).
Both accused persons are absent.

Heard.

Now, to come up on **11.10.2021** for PE.


(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/18.06.2021

State Vs Pankaj Kumar
FIR No. 52/2017
PS Kashmere Gate
CNR No. DLCT01-009613-2017

18.06.2021

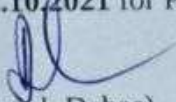
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Proceedings conducted through Video Conferencing.

Present: Sh Anil, Ld. Addl. PP for State (through VC).
Accused is absent.

Heard.

Now, to come up on **12.10.2021** for PE.


(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/18.06.2021

State Vs Hasim and anr.
FIR No. 133/2017
PS Nabi Karim
CNR No. DLCT01-012926-2017

18.06.2021


File/matter taken up today in compliance of Office Order No. 6/R/RG/DHC/2021 dated 14.05.2021 pertaining to pre-ponement of summer vacations and system of hearing of matters before Delhi District Courts w.e.f. 17.05.2021 upto 30.06.2021.

Proceedings conducted through Video Conferencing.

Present: Sh Anil, Ld. Addl. PP for State (through VC).
Both accused persons are absent.

Heard.

Now, to come up on **12.10.2021** for PE.


(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/18.06.2021

State Vs Shivam
FIR No. 342/2020
Under Section 392/397/411 IPC
PS Pahar Ganj

18.06.2021

Proceedings conducted through Video Conferencing.

Present application has been filed on behalf of accused/applicant named above for grant of regular bail.

Present: Sh Anil, Ld. Addl. PP for State (through VC).
IO is also present (through VC).
Ld. Counsel for accused/applicant (through VC).

Heard. Perused.

Ld. Counsel for accused/applicant argued that accused/applicant has been falsely implicated in this case. Accused/applicant was arrested on 17.10.2020 and he is in custody since then. The present case is pertaining to robbery of Rs. 250/- only and the whole story has been concocted by complainant/victim. Investigation of the case is complete. Charge-sheet has been filed. Conclusion of trial is likely to take time. No useful purpose will be served by keeping accused/applicant in jail.

On other other hand, Ld. Addl. PP for State has strongly opposed the application in hand on the ground that allegations against accused/applicant are of very serious nature and previously also accused/applicant was involved in one case of similar nature.

I have duly considered the rival submissions. I have perused the record carefully.

Present case is pertaining to robbery of Rs. 250/- only. Accused/applicant was arrested on 17.10.2020 and he is in

Delabas
18/6/2021

:2:

custody since then. The recovery has already been effected, investigation is complete and charge-sheet has been filed. Trial of case is yet to commence and conclusion of the same is likely to take much time. No useful purpose will be served by keeping accused/applicant in jail.

Keeping in view totality of facts and circumstances, accused/applicant is admitted to bail on his furnishing personal bond in the sum of Rs. 20,000/- with one surety in the like amount to the satisfaction of this court.

Application stands disposed of.

Copy of order be sent to Ld. Counsel for accused/applicant through e-mail/approved electronic mode.

Delabas
18/6/2021

(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/18.06.2021